

Region (including Sikkim), Jammu and Kashmir, Himachal Pradesh and Uttaranchal. This remaining amount could be a loan from the Small Industries Development Bank of India/Banks/Financial Institutions or from the State Government concerned.

(6) Marketing Assistance and Export Promotion Scheme:—This scheme, designed to facilitate export by the SSI sector, extends a number of incentives and facilities to small scale exporters, viz., participation in the international trade fairs/exhibitions, imparting training on packaging for exports and market development assistance for individual participation, in the fairs abroad. Under this scheme, financial assistance is also given to small scale units for adoption of bar coding registration with European Article Numbering (EAN) India.

Registration of SSIs

†828. SHRI RAJ MOHINDER SINGH MAJITHA:

SHRI RAM JETHMALANI:

Will the Minister of SMALL SCALE INDUSTRIES be pleased to state:

(a) whether it is a fact that due to complex registration process 53 per cent small scale industries are running without registration in the country;

(b) if not, the assessment made by Government in this regard;

(c) whether Government would make registration process easy and handy to promote small scale industries.; and

(d) if so, the details of schemes in this regard?

THE MINISTER OF SMALL SCALE INDUSTRIES (SHRI MAHABIR PRASAD): (a) and (b) No, Sir. The sample survey of unregistered Small Scale Industries (SSIs) conducted during the Third All India Census of registered SSIs with reference year 2001-02, has revealed that only 3.87 per cent of the small scale industries were running without registration due to complicated registration procedures in the country. However, the reasons for non-registration amongst the estimated 91,46,216 unregistered SSI units in the country are given below:

† Original notice of She question was received in Hindi.

Sl. No.	Reasons for non-registration	Percentage share
1.	Not aware of the provisions for registration	53.13%
2.	Not interested	39.86%
3.	Complicated procedures	3.87%
4.	Local laws/regulations do not permit	1.76%
5.	Clearance not available from Municipality, etc.	1.38%

(c) and (d) The registration of SSIs with State/Union Territory (UT) Directorates of Industries (DIs)/District Industries Centres (DICs) is voluntary. The registration policy and procedures are reviewed periodically to make registration process easy. Measures for simplification, such as doing away with the requirement of revalidation of the Tiny/Ancillary industry status every five years by the registering authorities have already been taken. Besides, necessary directions have also been issued to all the States/UTs registering authorities to seek information only in respect of fixed assets, excluding land and building to encourage and facilitate registration of small scale service and business (industry related) establishment (SSSBEs).

Promotion of SSIs

†829. SHRI RAJ MOHINDER SINGH MAJITHA:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of SMALL SCALE INDUSTRIES be pleased to state:

(a) whether it is a fact that Government have decided to carry out radical changes in existing rules in order to promote the small scale industries;

(b) if so, whether steps have also *been* taken to streamline the proposals along with the rules;

(c) if so, the details thereof and whether steps have also been taken to lessen the delay in obtaining necessary Government clearance for running small scale industry in the country; and

† Original notice of the question was received in Hindi.